

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.39646 of 2025

Arising Out of PS. Case No.-104 Year-2024 Thana- DHANSOI District- Buxar

Dr. Keshar Naman Kumar Pandey @Keshar Naman Kumar Pandey@Kesh
Nayan Pandey S/O Dayanand Pandey R/O Village- Sadarpur, P.S- Bind,
Distt.- Nalanda.

... .. Petitioner/s

Versus

1. The State of Bihar
2. Bir Bahadur Singh S/O Munmun Singh R/O Village- Dhansoi, P.S- Dhansoi,
Distt.- Buxar.

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Nawal Kishore Singh, Advocate
For the Opposite Party/s : Mr.Bhanu Pratap Singh, APP

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

5 10-03-2026 Heard learned counsel for the petitioner and learned
A.P.P. for the State.

2. The petitioner apprehends arrest in connection
with Dhansoi P.S. Case No. 104 of 2024 instituted under
Sections 420, 406 of the I.P.C.

3. As per the prosecution case, petitioner is alleged to
have cheated informant and six persons an amount of Rs.
13,18,500/- in the name of providing jobs.

4. Learned counsel for the petitioner submits that the
petitioner has not cheated anyone. Petitioner has clean
antecedent.

5. Learned APP for the State has opposed the prayer



for anticipatory bail of the petitioner.

6. Considering the allegations levelled against the petitioner, this Court is not inclined to grant anticipatory bail to the petitioner.

7. Accordingly, the application stands dismissed.

8. The petitioner is directed to surrender within four weeks from today and pray for regular bail, failing which the Superintendent of Police, Nalanda will take all steps for arrest of the petitioner.

9. Let a copy of this order be communicated to the Superintendent of Police, Nalanda through FAX or e-mail for its compliance.

(Sandeep Kumar, J)

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